NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No. 748/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017

NAME OF THE PARTIES: M/s. Dazzing Properties & Investments Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

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PANESH SHAHIRO Advocate Rayershall the Petitice
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COMMON ORDER C.S.P. No. 739/230-232/NCLT/MB/MAH/2017 C.S.P. No. 740/230-232/NCLT/MB/MAH/2017

C.S.P. No. 748/230-232/NCLT/MB/MAH/2017

- 1. The Learned Representative from the side of the Petitioner is present.
- 2. He stated that on instructions he is withdrawing these Petitions.
- 3. As a result suo-moto Withdrawal of the Petitions are allowed.
- 4. These Three Petitions stands disposed of as Withdrawn. To be Consigned to Records.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 23.08.2017.

M.K. Shrawat Member (Judicial)